



2026:AHC:25274

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 494 of 2026

Iqbal And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jay Prakash Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Sita Ram Yadav, learned counsel, holding the brief of Sri Jay Prakash Singh, learned counsel for the petitioners and Sri Babban Singh, learned standing counsel for the state-respondents.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the Revision No.1877/2019 (Computer No.AL20190150001877) (Anwar vs. Iqbal and Others), under Section 333 of the U.P. Z.A. & L.R. Act, within the stipulated time.

3. Counsel for the petitioner states that revision filed by respondent no.3, impleading the petitioners as opposite parties, arising out of the proceeding under Section 116 of the U.P. Revenue Code, 2006, is pending before respondent no.2 since 2019. He further placed the order sheet of the pending proceeding in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 5, 2026
C.Prakash

(Chandra Kumar Rai,J.)